

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1606

ANSWERED ON:02.12.2014

COMMUNAL VIOLENCE

Jayadevan Shri C. N.;Karunakaran Shri P.;Kodikunnil Shri Suresh;Mahtab Shri Bhartruhari;Ranjan Smt. Ranjeet;Reddy Shri Midhun;Tharoor Dr. Shashi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of incidents of communal violence reported, number of persons killed/ injured, accused arrested and the action taken against the guilty persons along with the extent of damage to properties in each case, separately during each of the last three years and the current year, State-wise including the National Capital Territory of Delhi;
- (b) the details of financial assistance provided to the victims of such cases during the said period, State-wise;
- (c) whether the Government has identified the reasons behind such cases and if so, the details thereof;
- (d) whether the Government has any specific Communal Riots Preparedness for riot sensitive areas and if so, the details thereof; and
- (e) the steps taken by the Government to curb such cases in coordination with the States including setting up of Riot Control Units?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (b) As per available information, the State-wise details of incidents of communal violence in the country, persons killed/ injured therein reported during last three years as well as the current year (January-October, 2014) is at Annexure.

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The responsibility of maintaining data like extent of loss of property, compensation paid to affected families, persons arrested or convicted etc. rests primarily with the respective State Governments/UT Administrations and are not maintained centrally.

(c) The incidents are reported to be attributed to religious factors, gender related disputes, alleged blasphemous portrayal of religion/religious symbols on social media/mobile applications, disputes over land belonging to religious sites and other miscellaneous issues.

(d) to (e) "Police" and "Public Order" are State subjects under the Constitution of India. The responsibility of dealing with communal violence as per the provisions of extant laws rests primarily with the respective State Governments/UT Administrations. However, the Central Government assists the State Governments/ Union Territory Administration in a variety of ways like sharing of intelligence, sending advance alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force, created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.